

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 1449
(TO BE ANSWERED ON THE 4th March 2020)**

POLICY FOR OPERATIONS OF DRONES

1449. SHRI D. KUPENDRA REDDY
DR. K.V.P. RAMACHANDRA RAO

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether it is a fact that about lakhs of civil drones are being operated in the country by private owners of such drones;
- (b) if so, the details thereof;
- (c) whether the Ministry has formulated any policy in this connection;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) whether Government is making registration of all drones and register all drone operations, the details thereof?

ANSWER

MINISTER OF STATE (IC) IN THE MINISTRY OF CIVIL AVIATION

(Shri Hardeep Singh Puri)

(a) & (b) As per the information received on Digital Sky Portal during 14.01.2020 to 31.01.2020, the category wise number of civil drones enlisted are as under:-

Category	Number
Nano	1832
Micro	13735
Small	2808
Medium	140
Large	1038
Total	19553

(c) to (e) Rule 15A of the Aircraft Rules, 1937 provides that no remotely piloted aircraft of all upweight more than 250 grams shall be flown unless such aircraft has been allotted a Unique Identification Number (UIN) by the Director General of Civil Aviation. Further, as per the Civil Aviation Requirements (CAR) Section 3, Air Transport, Series X, Part I issued by the Directorate General of Civil Aviation (DGCA), all drones, except those exempted under the said Rule and CAR, shall require UIN.
